

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR SH. S.P.S. LALER

Criminal Appeal No(s). 172-173/2021

STATE OF UTTAR PRADESH

Appellant(s)

VERSUS

PANKAJ ALIAS BOBBY & ORS.

Respondent(s)

Date : 30-08-2022 These appeals were called on for hearing today.

For Appellant(s) Mr. Vishnu Shankar Jain, AOR
Mr. Marbiang Khongwir, Adv.

For Respondent(s) Mr. B.P. Singh Dhakray, Adv.
Mr. Shakti Singh Dhakray, Adv.
Mr. Sanjay Jha, Adv.
Mr. R.D. Rahore, Adv.
Mr. Kumar Dushyant Singh, AOR

UPON hearing the counsel through Video Conference, the Court made the following

O R D E R

Respondent Nos. 1 to 5 are duly represented.

Records have been received.

As per service report notice has been served upon son of Respondent No.6, is not constitutes proper service. Hence, Learned counsel for the appellant shall within a period of two weeks file the fresh particulars of respondent No.6 and he shall also take fresh steps for the service of notice to him within the same period.

In the meantime, respondents shall file counter affidavit within a period of four weeks.

List again on 13.10.2022.

S.P.S. LALER
Registrar